

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 5
IB-10(ND)2021

IN THE MATTER OF:

Ambika Enterprises ... Applicant/Petitioner

Vs

RadhaKishan Govind Ram Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 13.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Prachi Johri Adv, Ms. Reeva GujralAdv

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List for further consideration on **19.01.2021**.

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA